

(c) As the original confidential report was not tampered with, no injustice to the officer concerned has, in fact, occurred due to the above lapse.

General Elections in Maharashtra

*461. **Shri Naushir Bharucha:** Will the Minister of Law be pleased to state:

(a) whether the time-table for the general elections in Maharashtra State has been finalised;

(b) if so, what are the material dates;

(c) whether it is a fact that counting of votes and/or announcement of the results for some of the Lok Sabha Constituencies in Maharashtra will

take nearly a month after the polling dates;

(d) if so, what are the reasons for such delay; and

(e) what steps are being taken by the Election Commission to ensure that between the dates of polling and declaration of results, ballot boxes will not be tampered with?

The Deputy Minister of Law (Shri Hajarnavis): (a) The Election Commission, in consultation with the Government of India and the State Governments, has drawn up a time-table for the ensuing general elections.

(b) According to this time-table, the material dates for the State of Maharashtra are:

Notification calling the elections	January 13, 1962.
Last date for nominations	January 20, 1962.
Date of scrutiny of nominations	January 22, 1962.
Last date for withdrawal of candidatures	January 25, 1962.
Dates of poll	Between February 19 and 25, 1962.
Date of completion of assembly elections	March, 2, 1962.
Notification under section 73 constituting the new Assembly	March 3, 1962.
Date of completion of Parliamentary elections	March 31, 1962.
Notification under section 73 constituting the new Lok Sabha	April 2, 1962.

(c) No, Sir.

(d) Does not arise.

(e) Immediately after poll, all ballot boxes will be brought to safe places of custody and kept under adequate police guard.

Ban on Communal Parties

*462. { **Shrimati Ila Palchoudhuri:**
Shri Ram Krishan Gupta:
Shri Ramesh Prasad Singh:
Sardar Iqbal Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 170 on the 9th August, 1961 and state:

(a) whether the question of putting a ban on communal parties in India has since been finalised; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) and (b). Government have decided to defer a decision on this matter for the time being. The Indian Penal Code has, however, been amended so as to make it a specific offence for any one to promote or attempt to promote feelings of enmity or hatred between different religious, racial or language groups or castes or communities. It has also been made an offence for any one to do an act which is prejudicial to the maintenance of harmony between such groups or castes

or communities and which is likely to disturb the public tranquillity.

Pipe-line from Barauni to Delhi

*463. **Shri Ram Krishan Gupta:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 504 on the 14th August, 1961 and state:

(a) whether final decision has been taken regarding laying of a 700 mile long oil pipe-line to carry petroleum oil products from Barauni to Delhi; and

(b) if so, the nature of decision taken?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). Two pipeline projects, namely pipelines from Barauni to Delhi and from Barauni to Calcutta have been included in an agreement for credit with ENI of Italy. In consequence, an offer was made by SNAM Progetti to prepare a detailed Project Report and Tender Documents; this offer has been accepted by Government. Further decision will be taken only after the receipt of the Project Report.

Exploration of Oil and Gas in Kutch

*464. { **Shri Ajit Singh Sarhadi:**
Shri Ram Krishan Gupta:
Shri Sarju Pandey:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 639 on the 18th August, 1961 and state at what stage are the investigations for exploration of oil and gas in Kutch?

The Minister of Mines and Oil (Shri K. D. Malaviya): No further progress has been made.

गुरुकुल कांगड़ी और जामिया मिलिया इस्लामिया

{ श्री प्रकाशवीर शास्त्री :
 *४६५. { श्री भक्त दर्शन :
 { श्री राम कृष्ण गुप्त :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) गुरुकुल कांगड़ी, जामिया मिलिया और अन्तर्राष्ट्रीय अध्ययन के भारतीय स्कूल को राष्ट्रीय महत्व की संस्थायें घोषित करने के सम्बन्ध में सरकार ने कोई निर्णय ले लिया है ;

(ख) यदि हां, तो कब से यह निर्णय कार्यान्वित होगा ; और

(ग) उक्त दोनों संस्थाओं को राष्ट्रीय महत्व की संस्थायें घोषित करते समय क्या सरकार ने कोई शर्त भी रखी है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली)

(क) से (ग). विश्वविद्यालय अनुदान आयोग अधिनियम, १९५६, की धारा ३ में निहित अधिकारों का प्रयोग करते हुए तथा आयोग की सलाह पर केन्द्रीय सरकार ने ४ सितम्बर, १९६१ को एक अधिसूचना जारी कर यह घोषणा की कि अन्तर्राष्ट्रीय अध्ययन के भारतीय स्कूल को उपर्युक्त अधिनियम के कार्यों के लिये विश्वविद्यालय समझा जाए। इसी प्रकार की अधिसूचना अन्य दो संस्थाओं के बारे में जारी करने के प्रश्न पर विचार किया जा रहा है।

Anti-Indian Propaganda in Tripura

*466. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any complaints regarding anti-Indian propaganda in Tripura by a certain party; and